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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A. NO. 171/2004 in  
O.A. NO. 1147/2004

New Delhi this the 12th day of July, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. A. Singh, Member (A)

Surendra Kumar Goel,  
S/o late Shri Krishna Kumar Goel,  
Working as Office Supdt Gr.II,  
Signal Workshop, Northern Railway,  
Ghaziabad

... Applicant,  
VERSUS

Union of India through

1. General Manager,  
Northern Railway,  
Headquarters Office,  
Baroda House, New Delhi.

2. Chief Workshop Manager,  
Signal Workshop,  
Northern Railway,  
Ghaziabad

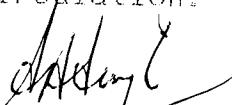
... Respondents.

O R D E R (By Circulation)

**Shri Justice V.S. Aggarwal:**

Keeping in view that the matter was under consideration, we had not expressed any opinion on the merits. The applicant seeks review of the said order contending that he still has a right to be considered for promotion. It is only to repeat that in this regard, no order adverse to the applicant has been passed. If there is inordinate delay, in that event the applicant can indeed come back to this Tribunal with his grievance but it is in the fitness of things that revision/review is decided before the matter can be taken up by the applicant.

2. The petition must fail and is dismissed in circulation.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

  
( A. Singh )